

NOTIFICATION No. 55 / 2015

Thiru.M.Senthil Kumar, who has been provisionally selected for appointment to the post of Civil Judge by direct recruitment (2002-2003 selection) and appointed to act temporarily as Civil Judge in the Tamil Nadu State Judicial Service in G.O.(4D) No.13, Home (Courts.I) Department, dated 03.03.2016, is posted as Judicial Magistrate, Valliyoor, in the place of Thiru. P.S.Ruskin Raj, transferred.

HIGH COURT, MADRAS

DATED: 28 .04.2016

REGISTRAR GENERAL

To

1. Thiru.M.SENTHIL KUMAR, newly recruited Civil Judge
2. The Judicial Magistrate, Valliyoor.
3. The Principal District Judge, Tirunelveli
4. The Chief Judicial Magistrate, Tirunelveli..
5. The Senior Accounts Officer (GAD-IV), O/o the Principal Accountant General (A & E), Chennai.18.
6. The Treasury Officer, Tirunelveli.

Copy to:

1. The Chief Secretary to Government, Secretariat, Chennai-9.
2. The Secretary to Government, Home / Public / Labour and Employment / Revenue / Law/ Commercial Taxes Department, Secretariat, Chennai-9.
3. The Secretary to His Excellency The Governor, Raj Bhavan, Chennai-22.

4. The Secretary to the Hon'ble Chief Minister, Secretariat, Chennai-9.
5. The Registrar (Judicial), High Court, Madras.
6. The Registrar (Vigilance), High Court, Madras.
7. The Registrar (IT-cum-Statistics), High Court, Madras.
8. The Registrar (Management), High Court, Madras.
9. The Registrar-cum-Private Secretary to the Hon'ble The Chief Justice, High Court, Madras.
10. The Official Assignee, High Court, Madras.
11. The Additional Registrar (Vigilance), High Court, Madras.
12. The Registrar (District Judiciary), High Court, Madras.
13. The Registrar (Administration), High Court, Madras.
14. The Registrar (Administration), Madurai Bench of Madras High Court, Madurai.
15. The Registrar (Judicial), Madurai Bench of Madras High Court, Madurai.
16. The Director, Tamil Nadu State Judicial Academy, No.30 (95), P.S.K.R.Salai (Greenways Road), R.A.Puram, Chennai-28.
17. The Member Secretary, Tamil Nadu State Legal Services Authority, Chennai.
18. The Chief Accounts Officer, High Court, Madras.
19. The Assistant Registrar, Admn.I / Admn.II / Per.Admn. / A.S. / Rules / Computer / High Court, Madras.
20. The Section Officer, 'C' / Computer / 'C1' / 'D' / 'F' / 'G' / Budget / 'B5' / Library / Stationery / Legal Cell, High Court, Madras.
21. The Technical Director, NIC, High Court, Madras.
22. The Secretary, Tamil Nadu Judicial Officers Association, Chennai.
23. The Record Keeper, A.D. Records, High Court, Madras.

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OFFICIAL MEMORANDUM

Sub: Courts and Judges – Thiru.M..Senthil Kumar, newly appointed Civil Judge - posted as Judicial Magistrate, Valliyoor - Notification issued - Joining instructions – issued.

Ref: 1. G.O.(4D) No.13, Home (Courts.I) Department, dated 03.03.2016.
2. High Court's Notification No.55 / 2016, dated : 28.04.2016.

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Thiru M.Senthil Kumar, who has been provisionally selected for appointment to the post of Civil Judge by direct recruitment and appointed to act temporarily as Civil Judge in the Tamil Nadu State Judicial Service(2002-2003 selection) in the G.O. first cited and given posting in the High Court's Notification second cited, after administering oath or affirmation on 28.04.2016 A.N., is required to proceed to Valliyoor and take charge of the post of Judicial Magistrate, Valliyoor on 02.05.2016. F.N., from Thiru.P.S.Ruskin Raj, Judicial Magistrate, Valliyoor. After assuming charge of the post of Judicial Magistrate, Valliyoor, he is required to report to the Principal District Judge, Tirunelveli on 02.05.2016 itself to undergo on-the-job training, as per the schedule of Tamil Nadu State Judicial Academy, Chennai, under the guidance and supervision of the Principal District Judge, Tirunelveli.

The Principal District Judge, Tirunelveli, is required to impart 'On-the-Job' Training to the above said newly appointed Civil Judge, as per the schedule of Tamil Nadu State Judicial Academy, Chennai.

It is made clear that no kind of representation regarding the joining of duty will be entertained and failure to join duty within the specified time and at the specified place, would result in his name being removed from the approved list.

It is also made clear that the selection for appointment by direct recruitment to the said post is purely provisional, subject to final outcome of the Writ petitions pending on the files of the High Court, Madras /Madurai Bench of Madras High Court / Supreme Court of India, relating to this recruitment.

Thiru M.Senthil Kumar, if he has registered his name in the employment exchange, as soon as he joins duty, is required to surrender his employment exchange identity card and has to send the same either to the Employment Exchange where he has registered his name or to the Director of Employment and Training, Chennai, so that his registration will be removed from the register of the employment exchange. He should also inform about his appointment in the Tamil Nadu State Judicial Service as Civil Judge, to the Bar Council of Tamil Nadu, without fail.

HIGH COURT, MADRAS.

DATED : 28.04.2016

REGISTRAR GENERAL

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